NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 40/(MAH)/2017 M.A. No. 242/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

NAME OF THE PARTIES: Goodstone Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

<u>ORDER</u>

MA 242/2017 IN TCSP 40/230-232/NCLT/MB/MAH/2017 MA 243/2017 IN TCSP 41/230-232/NCLT/MB/MAH/2017

On MA 242/2017 in TCSP 40/2017 and MA 243/2017 in TCSP 41/2017, since the Petitioner Counsel sought for amendment to the appointed date from 01.04.2015 to 01.04.2016 along with consequential amendments to share exchange ratio, another typographical mistake for correction as 'Transferor Companies' to 'Transferor Company' in Clause No. 5 of Scheme, for there being no objection from ROC & RD side, amendment is allowed as mentioned in below:

#	Orders passed
1	Amendment to the appointed date from 01.04.2015 to 01.04.2016.
2	Amendment to Share Exchange Ratio from 1:38 to 1:22
3	Correction from 'Transferor Companies' to 'Transferor Company'

Accordingly, this application is allowed.

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V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)